

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीय कंपनी विधि अधिकरण
CUTTACK BENCH
कटक खंडपीठ

ORDER SHEET OF THE HEARING ON 13th MARCH, 2023, 10:30 A.M.

CP (IB) No. 48/CB/2022, IA (IB) No. 50/CB/2023

Present: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad

Name of the Company	State Bank of India, SAMB, Bhopal -Vs- Shri Vishnu Power & Energy Pvt. Ltd.
Under Section	7 IBC

For Petitioner (s)

Mr. Subrat Mishra, Adv.
Mr. A. Agarwal, Adv.
Mr. Rajeev Virmani, Adv.

For Respondent (s)

Mr. Prachi Johri, Adv.
Mr. Sabyasachi Panda, Adv.

ORDER


IA (IB) No. 50/CB/2023:

This is an application filed by 3rd party under the caption intervening petition with a prayer to defer the proceedings in CP No. 48/CB/2022, till disposal of CP No. 44/CB/2022. The counsel for petitioner in CP No. 48/CB/2022 taken notice and applicant counsel is directed to serve the copy of the petition to the counsel for the petitioner in main CP No. 48/CB/2022. Further, applicant is directed to issue notice to the respondent in CP No. 48/CB/2022 by speed post and also serve the notice on counsel for respondent on record. On perusal of the application, it appears that the nomenclature given to the application as (Intervening Petition) is not dealt with in the prayer made in the application. Hence, to hear the maintainability of this petition, reply of opposite side, adjourn to 11.04.2023.

CP (IB) No. 48/CB/2022:

Ld. Counsel Mr. Subrat Mishra appears for the Financial Creditor. Respondent counsel is represented by Ms. Prachi Johri. Ld. Counsel for the petitioner states that two more applications have been filed in this matter which are yet to be listed. List the main petition on 11.04.2023. All connected applications to be tagged along, if found defect free.


Satya Ranjan Prasad
Member (Technical)


P. Mohan Raj
Member (Judicial)